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(2018) 07 CHH CK 0324 Chhattisgarh High Court

Case No: Writ Petition (S) No. 1185 Of 2017

Manoj APPELLANT Vs

Union Of India And Ors RESPONDENT

Date of Decision: July 26, 2018

Hon'ble Judges: Sharad Kumar Gupta, J

Bench: Single Bench

Advocate: Abhishek Pandey, R. K. Gupta

Final Decision: Disposed Of

Judgement

Sharad Kumar Gupta, J

- 1. The petitioner has preferred this writ petition seeking reliefs to quash the impugned order Annexures P-1 and P-11 and reinstate him and give
- compensation of Rs. 5,00,000/- and litigation expenses of Rs. 20,000/-.
- 2. The petitioner is a terminated constable. Earlier he was posted at Central Industrial Security Force, Bhilai, Distt. Durg.
- 3. Counsel for the petitioner would submit that as per Annexure R- 1, the case of the petitioner is still pending with the Scrutiny Committee for
- decision. Thus, this writ petition may be disposed of giving the direction to respondent No. 2 to decide his case within stipulated time.
- 4. Looking to the facts and circumstances of the case, the submission made by counsel for the petitioner, instant writ petition is disposed of with the
- direction that the respondent No. 2 shall decide the petitioner's case expeditiously preferably within a period of 90 days from the date of receipt of
- certified copy of this order according to law and procedure in view of the decision of Hon'ble Supreme Court in the matter of Avtar Singh -v- Union

of India and others [(2016) 8 SCC 471].

5. It is made clear that this court has not touched the merit of the case.